

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No.20579 of 2018

(Arising out of Order-in-Appeal No.103/2018-CT dated 30.01.2018
passed by the Commissioner of Central Tax (Appeals-II), Bangalore.)

M/s. Chathur Realtors Pvt. Ltd.,

KSSP Complex, 7th Mile,
Koodlu Gate, Hosur Road,
Bangalore-560 068.

Appellant(s)

VERSUS

Commissioner of Central Tax,

5th Floor, C.R. Buildings,
PB No.5400, Queens Road,
Bangalore-560 001.

Respondent(s)

APPEARANCE:

None appeared for the Appellant.

Mr. Rajshekar B.N.N, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE MR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21954 / 2025

DATE OF HEARING: 02.12.2025

DATE OF DECISION: 02.12.2025

PER : D.M. MISRA

Learned counsel for the appellant vide Email dated 29.11.2025 submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court.)

**(D. M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**